

**CNR No.DLCT01-000512-2014**  
**SC No. 78/2021**  
**FIR No. 340/2013**  
**PS D.B.G. Road**  
**State Vs. Amit @ Jittu & Ors.**

16/07/2021

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

Accused Amit is present (through V.C.)

None has joined the proceedings via video conferencing on behalf of the remaining accused.

**Ahlmad is absent.**

Issue production warrants against accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No. 2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No. 6/R/RG/DHC/2021 dated 14/05/2021 and No. 372/RG/DHC/2021 dated 28/06/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **06/10/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**16/07/2021(A)**

**CNR No.DLCT01-000185-2021**  
**SC No.16/2021**  
**FIR No.415/2015**  
**PS Kotwali**  
**U/s 395/397/412/120-B/34 IPC**  
**State Vs. Sunil & Ors.**

16/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Lalit @ Babloo @ Nepali for grant of interim bail as per the H.P.C. guidelines.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

SI Satish Kumar is present (through V.C.).

Sh. Gaurav Singhal, Ld. Counsel for the accused Lalit @ Babloo @ Nepali (through V.C.).

**Ahlmad is absent.**

It is submitted by counsel for the accused that he may be permitted to withdraw the present interim bail application of the accused with liberty to file fresh bail application. Heard. Request is allowed.

At the request of counsel for the accused, the present interim bail application of the accused Lalit @ Babloo @ Nepali is dismissed as withdrawn. Accused is at liberty to file fresh bail application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Counsel for the accused Lalit @ Babloo @ Nepali is at liberty to collect the copy of the present order through electronic mode.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**16/07/2021(G)**

**CNR No.DLCT01-000185-2021**  
**SC No.16/2021**  
**FIR No.415/2015**  
**PS Kotwali**  
**U/s 395/397/412/120-B/34 IPC**  
**State Vs. Sunil & Ors.**

16/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Maan Singh for grant of interim bail as per the H.P.C. guidelines.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
SI Satish Kumar is present (through V.C.).  
Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh (through V.C.).

**Ahlmad is absent.**

It is submitted by counsel for the accused that he may be permitted to withdraw the present interim bail application of the accused with liberty to file fresh bail application. Heard. Request is allowed.

At the request of counsel for the accused, the present interim bail application of the accused Maan Singh is dismissed as withdrawn. Accused is at liberty to file fresh bail application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Counsel for the accused Maan Singh is at liberty to collect the copy of the present order through electronic mode.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**16/07/2021(G)**

**CNR No.DLCT01-000185-2021**  
**SC No.16/2021**  
**FIR No.415/2015**  
**PS Kotwali**  
**U/s 395/397/412/120-B/34 IPC**  
**State Vs. Sunil & Ors.**

16/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Maan Singh for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ SI Daya Nand from PS Kashmere Gate is present (through V.C.).  
SI Satish Kumar from PS Kotwali is present (through V.C.).  
Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh (through V.C.).

**Ahlmad is absent.**

It is submitted that SI Ratan Lal is the main IO in the present case and SI Ratan Lal be called for the purpose of clarifications for proper adjudication of the present bail application of the accused. Heard. Request is allowed.

Issue notice to SI Ratan Lal for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **28/07/2021**. Date of 28/07/2021 is given at specific request and convenience of counsel for the accused.

IO/ SI Daya Nand and SI Satish Kumar are bound down for the next date hearing i.e. **28/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**16/07/2021(G)**

**FIR No.112/2019  
PS Subzi Mandi  
U/s 302/201 IPC  
State Vs. Santosh Kumar Khushwaha**

16/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused Santosh Kumar Khushwaha for grant of interim bail as per the H.P.C. guidelines.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Ms. Ekta, Ld. Counsel for the accused Santosh Kumar Khushwaha (through V.C.).

**Ahlmad is absent.**

Order is not ready.

Put up for clarifications if any/ orders on **17/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
16/07/2021(G)**

**FIR No.241/2020  
PS Kamla Market  
U/s 302/307/394/397/411/120-B/34 IPC & 25 Arms Act  
State Vs. Rahat Ali @ Lala & Ors.**

16/07/2021

**File taken up today on the bail applications u/s. 439 Cr.PC of accused Suhaib and Salman for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ Inspector Sheoram Yadav is present (through V.C.).  
Sh. Manish Kumar Singh, Ld. Counsel for the accused Suhaib and Salman (through V.C.).

**Ahlmad is absent.**

At the request of counsel for the accused, the aforesaid bail applications of the aforesaid accused be put up for clarifications/consideration on 23/07/2021. Date of 23/07/2021 is given at specific request and convenience of counsel for the aforesaid accused.

IO/ Inspector Sheoram Yadav is bound down for the next date of hearing i.e. 23/07/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
16/07/2021(G)**

**FIR No.195/2018  
PS Kashmiri Gate  
U/s 379/328/411/34 IPC  
State Vs. Naim**

16/07/2021

**File taken up today on the bail application u/s. 439 Cr.PC of accused for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
IO/ ASI Anil Kumar is present (through V.C.).  
Mr. M.Shuaeb Saifullah, Ld. Counsel for the accused Naim (through V.C.).

**Ahlmad is absent.**

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **22/07/2021**. Date of 22/07/2021 is given at specific request and convenience of counsel for the accused.

IO/ ASI Anil Kumar is bound down for the next date of hearing i.e. **22/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
16/07/2021(G)**

**FIR No.86/2018  
PS Crime Branch  
U/s 20 N.D.P.S.  
State Vs. Kanhaiya Singh**

16/07/2021

**File taken up today in terms of the order dated 03/07/2021.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Applicant/ complainant Kanhaiya Singh is not produced from Jail No.10, Rohini, Delhi through V.C.  
Sh. Rajesh Ranjan, Ld. Counsel for the applicant/ complainant (through V.C.).

**Ahmad is absent.**

Counsel for the applicant/ complainant seeks time for taking appropriate instructions from the applicant/ complainant. Heard. Request is allowed.

Issue notice to the concerned Jail Superintendent, Jail No.10, Rohini, Delhi with directions to produce the applicant/ complainant Kanhaiya Singh S/o Sh. Mantun Singh through V.C. for the next date of hearing.

Issue notice to the concerned Jail Superintendent, Jail No.10, Rohini, Delhi to join the proceedings through V.C. for the next date of hearing.

At request of counsel for the applicant/ complainant, the aforesaid application of the applicant/ complainant be put up for consideration on **30/07/2021**. Date of 30/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
16/07/2021(G)**



**FIR No.335/2019  
PS Nabi Karim  
U/s 308/34 IPC  
State Vs. Prem @ Manohar**

16/07/2021

**File taken up today on the bail application u/s. 439 Cr.P.C. of accused Prem @ Manohar for grant of interim bail for the period of two months.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sh. Satbir Singh, Ld. Counsel for the accused Prem @ Manohar (through V.C.).  
**Ahlmad is absent.**

Issue notice of the aforesaid interim bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid interim bail application.

Reply filed by IO wherein IO seeks time for filing the reply.

SHO/ IO is directed to file appropriate report regarding medical condition of wife of the accused, availability of the family members of the accused and whether immediate hospitalization/ surgery of wife of the accused is required or not and if the surgery is planned, at which hospital and also to file verification report of all the medical documents of wife of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **23/07/2021**. Date of 23/07/2021 is given at specific request and convenience of counsel for the accused.

Issue notice to the IO for the next date of hearing i.e. **23/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
16/07/2021(G)**

**FIR No.105/2021  
PS Wazirabad  
U/s 394/397/34 IPC  
State Vs. Shahrukh**

16/07/2021

**File taken up today on the 2<sup>nd</sup> bail application u/s. 439 Cr.PC of accused Shahrukh for grant of regular bail.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Mr. Imran Khan, Ld. Counsel for the accused Shahrukh (through V.C.).

**Ahlmad is absent.**

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 26/07/2021. Date of 26/07/2021 is given at specific request and convenience of counsel for the accused.

Issue notice to the IO for the next date of hearing i.e. 26/07/2021.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)  
ASJ-05, Central District  
Tis Hazari Courts, Delhi  
16/07/2021(G)**

**FIR No. 415/2015**

**PS Kotwali**

**U/s 395/397/365/201/412/120-B IPC & 25/54//59 Arms Act.**

**State Vs. Sanjeev**

16/07/2021

**File taken up today on furnishing of bail bonds of accused Sanjeev.**

**( Proceedings Convened through Video Conferencing)**

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).  
Sureties Sh. Amit and Sh. Mahesh Kumar with Ld. Counsel Sh. Ashish Verma  
are present (through V.C.).

**Ahlmad is absent.**

SHO/ IO is directed to verify the address of aforesaid both sureties and  
documents of the sureties attached with the bail bonds and file appropriate report on

**19/07/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)**  
**ASJ-05, Central District**  
**Tis Hazari Courts, Delhi**  
**16/07/2021(G)**